

Central Administrative Tribunal
Principal Bench

14

O.A. No. 598 of 1998

New Delhi, dated this the 10th March, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Dr. Krishna Bhardwaj,
W/o Dr. Girish Bhardwaj,
Medical Officer,
Dte. of Health Services,
NCT, Delhi.

R/o 293, Ambica Vihar,
New Delhi-110087.

(By Advocate: Shri KNR Pillai)

... Applicant

Versus

1. Govt. of NCT of Delhi,
through the Secretary (Medical),
5, Shamnath Marg,
Delhi-110054.

2. The Director of Health Services,
Delhi,
E Block, Saraswati Bhawan,
Connaught Place,
New Delhi.

(By Advocate: Shri Rajinder Pandita)

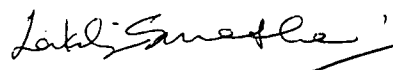
... Respondents


ORDER (Oral)

By Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Heard.

2. With the agreement of both counsel this O.A. is disposed of with a direction to respondents to follow the Tribunal's judgment dated 3.9.98 in O.A. No. 1126/98 Madhulika Gupta Vs. Govt. of NCT of Delhi and Anr., in the present case also, within three months from the date of receipt of a copy of this order, and pass appropriate orders in this regard. No costs.


(Mrs. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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